

**Notices required to be given before the commencement of the Sitting**

Members are informed that notices which are required to be given before the commencement of the sitting on the day on which the matter is proposed to be raised in the House, will be entertained only from **Tuesday, the 25<sup>th</sup> June, 2024 (10 A.M.)**. Such notices received prior to the said date will not be admissible.

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**Procedure for giving Notices in PNO**

The general procedure for giving notices is as follows:-

- (a) Every notice required by the Rules shall be given in writing, addressed to the Secretary General, and signed by the Members giving notice and shall be delivered at the Parliamentary Notice Office within the time frame prescribed for that class of notice in the relevant rule. Notices left after the prescribed time or when the Parliamentary Notice Office is closed, shall be treated as given on the next day. This is not intended to preclude Members from sending notices addressed to the Secretary General by post and notices, so received, will be passed on to the Parliamentary Notice Office. Members who wish to submit notices online may also do so.
- (b) Communication(s) of different matters should not be combined in one letter.
- (c) The principal notices required by the Rules and the period of notices are:-
  - (i) of Amendments to Resolutions and Motions - One day; and
  - (ii) of Amendments to Bills - One day.

Kind co-operation of members is solicited.

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